

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION. 113/2026**

IN THE MATTER OF:

PANKAJ KUMAR

...APPLICANT

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS.

...RESPONDENT(s)

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	ANNEXURES	
4.	COPY OF THE INSPECTION REPORT AND PHOTOGRAPHS HAVE BEEN ANNEXED HEREWITH AS ANNEXURE R-1	

THROUGH COUNSEL



**BHANWAR PAL SINGH JADON
COUNSEL FOR STATE OF U.P.**

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Date: 12.05.2026

Place: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION. 113/2026



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RESPONSE ON BEHALF OF DISTRICT MAGISTRATE,
GHAZIABAD- RESPONDENT NO. 2 IN COMPLIANCE OF THE
ORDER DT. 24.02.2026 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, NEW DELHI

I, Ravindra Kumar Mandar, aged about 36 years, S/o Shri Chandan Lal Meena, posted as District Magistrate, Ghaziabad, do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.

12 MAY 2026



2. That I, state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in the present matter, the Original Application (OA) has been registered on the basis of a letter petition and enclosing therewith certain news items regarding illegal operation of several units of Jeans dyeing, powder coating and other metal melting in the densely populated residential area within narrow streets near Mohan Halwali Wali Gali, Ward no. 20, Gagan Vihar, Ghaziabad. The application and the news item disclose that though several such units are operating, the action has been taken only against one unit which has been closed/sealed after the blast by the concerned officials but the other illegally operating units have been completely ignored. These illegally operating units are causing pollution and violating environmental norms, creating health hazard to the local residents.
4. That the present matter was listed for hearing on 24.02.2026, wherein the Hon'ble Tribunal impleaded the Deponent as Respondent No. 2 and issued notice therein for filing the response.

12 MAY 2026



5. That in compliance of the aforesaid order, the response on behalf of UPPCB is as under.

II. INSPECTION BY UPPCB OF THE SAID SITE ON 29.04.2026

6. That the inspection of alleged sites was carried out by UPPCB officials on 29.04.2026 upto ascertain the truthfulness of allegations.

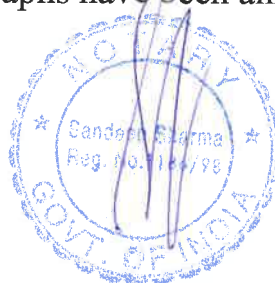
7. That during inspection, a total of 06 illegal industrial units comprising:

- 02 jeans washing units,
- 03 powder coating units and
- 01 melting furnace unit

were found operating at Khasra No. 554 & 555, D-Block, Mohan Halwai Wali Gali, Gagan Vihar, Ghaziabad. Local inquiry revealed that the said activities were being carried out on a job-work basis in residential premises without obtaining Consent to Operate (CTO) from the UPPCB. That before the UPPCB officials reached the sites, the unit operators locked the premises and absconded. Accordingly, all the premises were sealed by the UPPCB with the assistance of the local police.

A Copy of the Inspection report and photographs have been annexed herewith as **ANNEXURE R-1.**

12 MAY 2026



8. That it was further observed that all the aforesaid units were operating in a non-conforming/residential area where Consent to Operate (CTO) is not granted by the UPPCB. Local inquiry further revealed that the said illegal units were being operated from rented residential premises.
9. That further it is relevant to mention that Deponent vide letter dated 23.03.2026 has formed a Committee regarding surveying/sealing/electricity disconnection of illegal units operating in residential area of Tehsil Loni, District Ghaziabad and action is being taken by Committee from time to time. Copy of letter dated 23.03.2026 is attached with **ANNEXURE R-1 as Annexure-I.**
10. That UPPCB Ghaziabad has also written a letter to Electricity Department on dated 07.05.2026 requesting disconnection of electricity of these illegal units operating in residential area of Mohan Halwai Wali Gali, Ward no. 20, Gagan Vihar Ghaziabad.
- A Copy of the letter dt. 07.05.2026 has been annexed with **ANNEXURE R-1 as Annexure-II.**

12 MAY 2026



11. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.



DEPONENT

VERIFICATION

Verified at Ghazabad on this 12th day of May, 2026, that the contents of the above affidavit from paragraphs 1 to 11 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


DEPONENT

ATTESTED


(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)



12 MAY 2026

Action Taken Report on behalf of UPPCB in compliance of order dated 24.02.2026 passed by Hon'ble National Green Tribunal Principal Bench, New Delhi in OA No.113/2026 In the matter of Pankaj Kumar Vs Uttar Pradesh Pollution Control Board & Ors.

Background:-

Hon'ble National Green Tribunal Principal Bench, New Delhi vide order dated 24.02.2026 in OA No.113/2026 in the matter of Pankaj Kumar Vs Uttar Pradesh Pollution Control Board & Ors. regarding alleged environmental pollution caused by illegal operation of polluting units in the densely populated area within narrow streets near Mohan Halwai Wali Gali, Ward no. 20, Gagan Vihar Ghaziabad passed the following order:-

".....1. This Original Application (OA) has been registered on the basis of a letter petition and enclosing therewith certain news items regarding illegal operation of several units of Jeans dyeing, powder coating and other metal melting in the densely populated residential area within narrow streets near Mohan Halwali Wali Gali, Ward no. 20, Gagan Vihar, Ghaziabad.

3. The OA raises substantial issue relating to compliance of the environmental norms. Hence, we implead the following as respondents in the matter: -

(i) Uttar Pradesh Pollution Control Board, through the Member Secretary

(ii) District Magistrate, Ghaziabad

(iii) State of Uttar Pradesh, through the Secretary, Environment

4. Issue notice to the above respondents for filing their reply affidavit at least one week before the next date of hearing. Registry is directed to serve the above respondents and prepare Memo of Parties....."

In compliance of Hon'ble NGT order dated 24.02.2026, inspection of alleged sites were carried out on 29.04.2026 to ascertain the truthfulness of allegations. The observation/ATR of sites along with photo graphs are as follows:-

S. No.	Unit Premises	Owner of unit and Mob. No.	Nature of unit	Observation made during inspection	Action taken	Remark
1.	Khasra no. 554 & 555, D-Block Mohan Halwai Wali Gali, Gagan Vihar Ghaziabad	Shri Tinkal 9582729980	Jeans Washing	During the inspection from local inquiry it revealed that jeans washing activity on job work takes place inside the premises.	Premises has been sealed by UPPCB with the help of local Police	Even before the inspection team reached the site, the unit owner locked the gate and left.
2.	Khasra no. 554 & 555, D-Block Mohan Halwai Wali Gali, Gagan Vihar Ghaziabad	Shri Anuj 9211963098	Jeans Washing	During the inspection from local inquiry it revealed that jeans washing activity on job work takes place inside the premises.	Premises has been sealed by UPPCB with the help of local Police	Even before the inspection team reached the site, the unit owner locked the gate and left.
3.	Khasra no. 554 & 555, D-Block Mohan Halwai Wali	Shri Sandeep Kumar 8527149670	Powder Coating	During the inspection from local inquiry it revealed that	Premises has been sealed by UPPCB	Even before the inspection team reached the site,

	Gali, Gagan Vihar Ghaziabad			Powder Coating activity on job work takes place inside the premises.	with the help of local Police	the unit owner locked the gate and left.
4.	Khasra no. 554 & 555, D- Block Mohan Halwai Wali Gali, Gagan Vihar Ghaziabad	Shri Ramesh 9958139886	Powder Coating	During the inspection from local inquiry it revealed that Powder Coating activity on job work takes place inside the premises.	Premises has been sealed by UPPCB with the help of local Police	Even before the inspection team reached the site, the unit owner locked the gate and left.
5.	Khasra no. 554 & 555, D- Block Mohan Halwai Wali Gali, Gagan Vihar Ghaziabad	Shri Ramesh 9958139886	Powder Coating	During the inspection from local inquiry it revealed that Powder Coating activity on job work takes place inside the premises.	Premises has been sealed by UPPCB with the help of local Police	Even before the inspection team reached the site, the unit owner locked the gate and left.
6.	Khasra no. 554 & 555, D- Block Mohan Halwai Wali	Shri Baba	Melting Furnace	During the inspection from local inquiry it revealed that	Premises has been sealed by UPPCB	Even before the inspection team reached the site,

Gali, Gagan Vihar Ghaziabad			Melting Furnace activity takes place inside the premises.	with the help of local Police	the unit owner locked the gate and left.
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- During the inspection it was observed that the said illegal units are operating in the residential area of Mohan Halwai Wali Gali, Ward no. 20, Gagan Vihar Ghaziabad without having the CTO of the UPPCB as prescribed under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.
- All the locations mentioned above were found existing in the non conforming area and UPPCB does not issue CTO in such areas.
- At the time of inspection, the unit owners locked the premises and disappeared due to which information about the premises owners could not be ascertained, however from local inquiry it revealed that these units are operating in residential premises on rent basis.
- It is also pertinent to mention that District Magistrate Ghaziabad vide its order dated 23.03.2026 has formed a Committee regarding surveying/sealing/electricity disconnection of illegal units operating in residential area of Tehsil Loni, District Ghaziabad and action is being taken by Committee from time to time. Copy of letter dated 23.03.2026 is attached here with as **Annexure-I**
- UPPCB Ghaziabad has written a letter to Electricity Department on dated 07.05.2026 requesting disconnection of electricity of these illegal units operating in residential area of Mohan Halwai Wali Gali, Ward no. 20, Gagan Vihar Ghaziabad. Copy of letter dated 07.05.2026 is attached here with as **Annexure-II**

Photographs of sites taken during visit are as follows:-

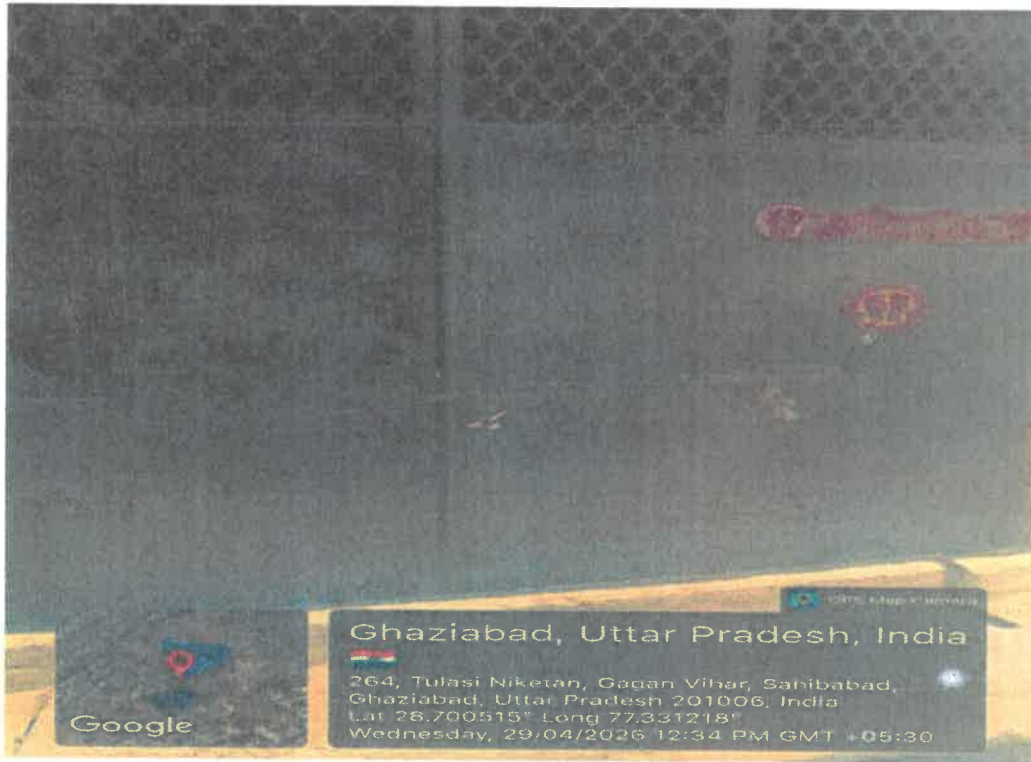
(i) Premises of Jeans Washing unit operating by Shri Tinkal.



(ii) Premises of Jeans Washing unit operating by Shri Anuj.



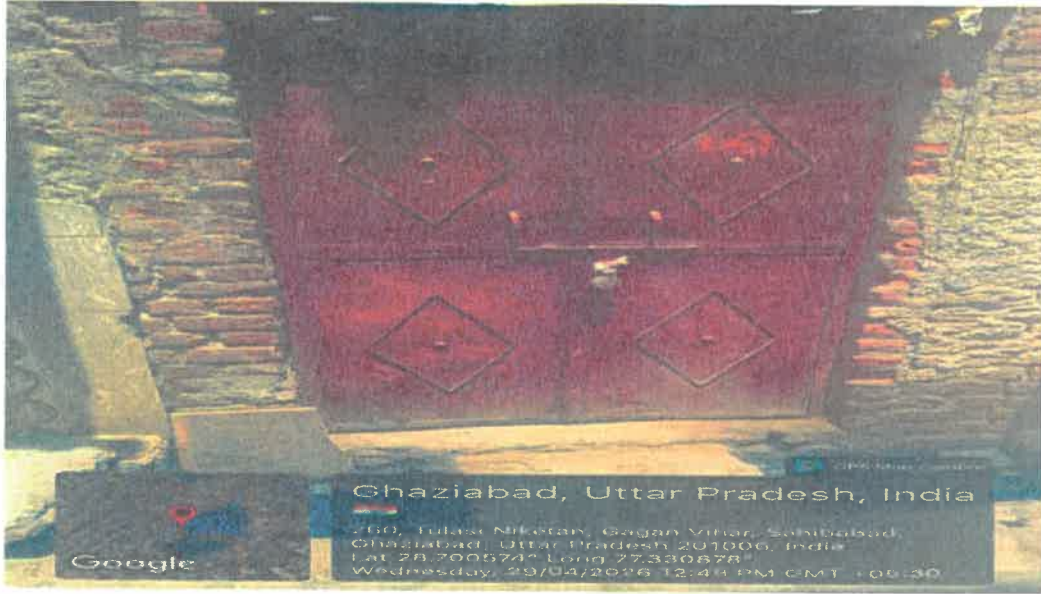
(iii) Premises of Powder Coating unit operating by Shri Sandeep Kumar.




(iv) Premises of Powder Coating unit operating by Shri Ramesh.



(v) Premises of Melting Furnace unit operating by Shri Baba.



The above action taken report is being submitted for kind perusal and necessary action.


(S.P. Singh)
AEE


(Vipul Kumar)
AEE

कार्यालय

जिलाधिकारी

गाजियाबाद

पत्र संख्या 2843/10.4.2025/2025

दिनांक 23/मार्च/2025

आवश्यक/महत्वपूर्ण

आदेश

जनपद गाजियाबाद के तहसील लोनी के आवासीय क्षेत्रों में अवैध रूप से स्थापित/संचालित इकाईयों से हो रहे प्रदूषण के सम्बन्ध में प्रतिदिन विभिन्न माध्यमों से जन शिकायतें प्राप्त हो रही हैं, जिससे स्पष्ट है कि आवासीय क्षेत्रों में अवैध रूप से स्थापित/संचालित इकाईयों से हो रहे प्रदूषण से आस-पास की जनता के स्वास्थ्य पर विपरीत प्रभाव पड़ रहा है।

जनपद गाजियाबाद के तहसील लोनी के आवासीय क्षेत्रों में अवैध रूप से स्थापित/संचालित इकाईयों के विरुद्ध कार्यवाही किये जाने हेतु निम्न समिति का गठन किया जाता है:-

1. उपजिलाधिकारी-लोनी, गाजियाबाद।
2. सम्बन्धित अधिसाशी अभियंता, उ0प्र0 पश्चिमांचल विद्युत वितरण निगम लि0, गाजियाबाद।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।
4. अधिसाशी अधिकारी, नगर-पालिका परिषद लोनी, गाजियाबाद।
5. सम्बन्धित सहायक श्रमायुक्त, गाजियाबाद।

उपरोक्त समिति को निर्देशित किया जाता है कि वह जनपद गाजियाबाद के तहसील लोनी के आवासीय क्षेत्रों में अवैध रूप से स्थापित/संचालित इकाईयों का निरीक्षण/सर्वेक्षण कर विद्युत विच्छेदन/इकाई की सीलिंग की कार्यवाही संपादित करते हुए आख्या अधोहस्ताक्षरी को उपलब्ध कराये जाना सुनिश्चित करें।

(रविन्द्र कुमार मोंदड़)
जिलाधिकारी
गाजियाबाद।

प्रतिलिपि:-

1. पुलिस आयुक्त महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. सभी सम्बन्धित अधिकारियों को अनुपालनार्थ प्रेषित।
3. क्षेत्राधिकारी पुलिस, लोनी गाजियाबाद को इस निर्देश के साथ प्रेषित कि सर्वेक्षण टीम को कार्यवाही के दौरान यथोचित पुलिस बल उपलब्ध कराना सुनिश्चित करें।

जिलाधिकारी
गाजियाबाद।



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.up.gov.in, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 227/N67220/2026

दिनांक 07/05/2026

सेवा में,

अधिशाली अभियंता,
विद्युत वितरण खण्ड-2,
इंदिरापुरी, लोनी
पश्चिममंचल विद्युत वितरण खण्ड,
गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 113/2026 पंकज कुमार बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 24.02.2026 के क्रम में मोहन हलवाई वाली गली, वार्ड नं० 20 गगन विहार गाजियाबाद में अवैध रूप से संचालित इकाई के विद्युत विच्छेदन किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 113/2026 पंकज कुमार बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 24.02.2026 के क्रम में स्थलीय निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 29.04.2026 को किया गया। निरीक्षण के दौरान मोहन हलवाई वाली गली, वार्ड नं० 20 गगन विहार गाजियाबाद में जीन्स वाशिंग/पाउडर कोटिंग/मेल्टिंग फर्नेश की कुल 06 इकाइयां अवैध रूप से संचालित पायी गयी हैं जिन्हें मौके पर सील कर दिया गया है। उक्त इकाइयों को उ०प्र० प्रदूषण नियंत्रण बोर्ड से स्थापनार्थ/संचालनार्थ सहमति निर्गत नहीं है।

जैसा कि आप अवगत है कि मुख्य अभियंता, गाजियाबाद क्षेत्र, पश्चिममंचल विद्युत वितरण निगम के पत्रांक 5409/मु०अ०/गा०क्षेत्र/गा०बाद/प्रदूषण दिनांक 05.01.2021 द्वारा जनपद गाजियाबाद के आवासीय क्षेत्रों स्थापित/संचालित उधोगों के विद्युत विच्छेदन का सत्यापन एवं उक्त क्षेत्रों में प्रदूषणकारी उधोगों को पूर्व में दिये गये विद्युत कनेक्शन को विच्छेदित किये जाने हेतु समस्त अधीक्षण अभियंता, गाजियाबाद को पत्र प्रेषित किया गया है तथा मा० सर्वोच्च न्यायालय द्वारा सिविल रिट याचिका सं० 320/1994, बर्लंड सेवियर बनाम यूनिनन आफ इण्डिया व अन्य में पारित आदेश दिनांक 20-01-1997 में राज्य प्रदूषण नियंत्रण बोर्ड से अनापत्ति/सहमति प्राप्त न करने वाली इकाइयों के विरुद्ध विद्युत आपूर्ति विच्छेदन कराये जाने हेतु निम्न आदेश पारित किये गये है:-

" ... The recommendation is that the state electricity board should also be asked to ensure that permission for electricity / augmentation is not given to the industry without NOC from the State Pollution Control Board....."

अतः उपरोक्त के दृष्टिगत मा० सर्वोच्च न्यायालय द्वारा पारित आदेश के अनुपालन में आवासीय क्षेत्र मोहन हलवाई वाली गली, वार्ड नं० 20 गगन विहार गाजियाबाद में अवैध रूप से संचालित 06 इकाइयों का विद्युत विच्छेदन कराये जाने का कष्ट करें, सूची संलग्न है। अग्रेतर उक्त प्रकरण दिनांक 13.05.2026 को सुनवाई हेतु पुनः सूचीबद्ध है।


उपरोक्तानुसार:-संलग्नक।

भवदीय


(अखिल सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि:

1. जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. मुख्य अभियंता, पश्चिममंचल विद्युत वितरण खण्ड, गाजियाबाद को सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय :आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010